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ITEM NO.45

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15444/2013

(From the judgement and order dated 04/02/2013 in CMWP No.65581/2012 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

ROMAN CATHOLIC DIOCESE OF AGRA LTD.& ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 31/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. A. Sharan, Sr. Adv.
Mr. Vivek Singh, Adv.
Mr. Shivansh Singh, Adv.
Mr. Manoj Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

It is informed that the respondents are not appearing in
spite of due service of notice to them through District Judge,
Agra, Uttar Pradesh.

In view of this, the effect and operation of the judgment
and order passed by the High Court of Allahabad shall remain
stayed until further orders.

|(Neetu Khajuria)

|(S.S.R. Krishna)

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|Sr.P.A.

|Court Master

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